

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.3 of the Transmission Service Agreement dated 07.10.2022 executed between the Petitioner and Central Transmission Utility of India Limited, for seeking approval of Change in Law event due to increase in construction cost based on the increase in the Circle Rate for Khandukhal and Rampura.

Date of Hearing : **5.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Khandukhal Rampura Transmission Limited (KRTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Parties Present : Shri Anuj Bhawe, Advocate, KRTL
Ms Suriti Chowdhary, Advocate, KRTL

Record of Proceedings

The matter was called out for a hearing on admission.

2. The learned counsel for the Petitioner submitted that the instant Petition had been filed for seeking a declaration that the increase in the construction cost for the establishment of the inter-connection facilities based on the orders of the Government of Uttarakhand increasing the Circle Rate of Khandukhal and Rampura from Rs 530/- per square meter to Rs. 556/- per square meter and from Rs 4200/- per square meter to Rs 10,780/- square meter respectively is a Change in Law event under Article 12 of the TSA. He further submitted that in terms of the TSA, the Petitioner be restored to the same economic position prior to the occurrence of the Changes in Law.

3. The learned counsel for the Petitioner further submitted that the Petitioner is establishing the transmission system for the "400 kV Khandukhal (Srinagar) - Rampura (Kashipur) D/C line in TBCB mode and the Scheduled Commercial Operation Date ("SCOD") of the transmission system is 30.9.2024. However, on account of the revised circle rate, the total cost of the land, which was earlier estimated to be Rs 5,02,70,923/- for both bay extension works, has now increased to Rs 11,38,36,800/- for Rampura and Rs 22,35,120/- for Khandukhal separately excluding the stamp charges and other charges to be paid at the time of the registration. Learned counsel prayed to grant in-principle approval in the form of revision in tariff due to the said Change in Law event.

4. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)